

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce
Vs.

.... Applicant/Petitioner

M/s. Sonear Industries Ltd. & Anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.03.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Vipin Jai, Adv.

For the Respondent : Mr. Ashutosh, Ms. Shandilya, Adv.

ORDER


Pleadings are complete.

On the pretext that parties are exploring the possibility of amicable settlement, a request for adjournment has been made by the learned counsel for the respondent.

We grant one last opportunity to reach an amicable settlement by the adjourned date. If no settlement is reached than the matter shall be heard on merits. It shall be treated as last opportunity.

List for arguments on 19.04.2018.


Sd/-
(M.M.KUMAR)
PRESIDENT


Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)